## GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1923 ANSWERED ON:17.07.2009 PROCUREMENT OF FOODGRA NS UNDER ICDS Adsul Shri Anandrao Vithoba

## Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has received complaints regarding corruption in the procurement of foodgrains under the Integrated Child Development Services (ICDS) Scheme;
- (b) if so, the number of cases reported during each of the last three years and as on date. State-wise;
- (c) whether the Hon'ble Supreme Court had directed the Government that the procurement, storage and distribution of foodgrains would not be done through contractors under the ICDS scheme;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

## Answer

MINISTER OF THE STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) No, Madam.
- (b) Does not arise
- (c) & (d) The Hon.ble Supreme Court, vide its Order dated 07.10.2004 had,inter-alia directed all the States/UTs that `the contractors shall not be used for supply of nutrition in Anganwadis and preferably ICDS funds shall be spent by making use of village communities, self help groups and Mahila Mandals for buying of grains and preparation of meals`. This has been reiterated in Hon`ble Supreme Court`s Order dated 22.04.2009.
- (e) The States/UTs have been requested by the Government of India to comply with the directions of the Hon'ble Supreme Court.